

(1) CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.562 of 2003

New Delhi, this the 13th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Girish Trivedi
S/o Shri C.M.P. Trivedi,
Sr. Scientific Officer -I,
Directorate of Quality Assurance (Stores),
Dept. of Defence Production,
Ministry of Defence, (DGQA) 'G' Block,
New Delhi.

....Applicant

(By Advocate : Shri K.C. Pandey)

Versus

1.	Union of India Through Secretary (DP&S), Dept. of Defence Production & Supplies, Ministry of Defence, South Block, New Delhi.	2. Director General of Quality Assurance Dept. of Defence Production & Supplies, M/Defence New Delhi
2.	The Director Quality Assurance (Stores), Dept. of Defence Production, Ministry of Defence, (DGQA) 'G' Block, New Delhi.Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

By virtue of the present application, Shri Girish Trivedi - Applicant seeks quashing of the impugned order 4.2.2002 whereby the penalty of reduction in basic pay by two stages in the time scale of pay of Rs.10000-325-15200 with immediate effect for three years has been imposed with a further direction that he will not earn increment of pay during the period of reduction and the reduction will have the effect of postponing his future increments of pay.

2. During the course of the submissions, the applicant's learned counsel has pointed that a revision petition/ review petition had already been

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preferred by the applicant on 8.4.2002, a copy of which is at Annexure A-7, but no decision in this regard has been taken.

3. When the rights of the respondents are not likely to be effected, we deem it unnecessary to issue a show-cause notice to the respondents while disposing of the present application.

4. It is directed that respondent No.1 will consider the aforesaid review petition of the applicant and pass an appropriate order preferably within six months from the date of receipt of a certified copy of the present order and communicate it to the applicants. It should be a speaking order. If any order in this regard had already been passed, the same may be communicated to the applicant.

5. With these directions, the present OA is disposed of at the admission stage itself.

UnjD
(A.P. Nagrath)

Member (A)

VS Ag
(V.S. Aggarwal)
Chairman

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